

C.P. No. 72/01 in O.A. No. 864/00.  
C.P. No. 73/01 in O.A. No. 55/01.  
C.P. No. 74/01 in O.A. No. 96/01.

Dated : 31.08.2001.

Shri S. P. Saxena for the Petitioners and  
Shri R. K. Shetty for the Respondents.

2. An affidavit of Lieutenant Colonel, K. K. Rai, Administrative Commandant, Station Headquarters, Kirkee/Aundh, Pune - 3 indicates that the petitioners had been reinstated on 17.08.2001. He has also stated that action is in hand to claim and pay the compensation benefits. We consider that by the said affidavit, the deponent Lt. Col. K. K. Rai, has indicated that the Applicant will be getting consequential benefits also.

3. We are dropping these proceedings, as the main part of the order has been complied with but we direct the respondents that all the consequential benefits are ~~to be~~ given to the Applicants within three months from the date of receipt of a copy of this order.

4. Subject to our above order, notice is ~~to be~~ discharged and the proceedings are ~~to be~~ dropped.

5. Notice is discharged and the proceedings are dropped. C.P. stands disposed of.

*h.b*  
(B. N. BAHADUR)  
MEMBER (A).

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*B. DIKSHIT*  
(B. DIKSHIT)  
VICE-CHAIRMAN.